CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October,2026 (26.10.2026 to 30.10.2026)

VC Web Link for Hearing dated 27.10.2026 at 10.30 A.M

https://teams.microsoft.com/meet/454160633295627?p=ySVG4fZD9rb09D8iDi

Tap on the link or paste it in a browser to join

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.10.2026 Tuesday At 10.30 A.M. Miscellaneous/ Generation Tariff Petitions Through Video conferencing	1.	531/MP/2026	DSPPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking compensation on account of unlawful curtailment / backing down of generation from the Petitioner's Solar Power Project (On admission).
	2.	Diary No. 776 &777/2026	APSPCL	Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6 read with Regulation 37.10(g) and setting aside of the revocation of connectivity of 100 MW at NP Kunta PS by letter dated 1.10.2026 issued by Central Transmission Utility of India Limited (Interlocutory application for urgent listing and *interim* reliefs) (On admission)
	3.	550/TD/2026	RETPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-State trading license.
	4.	419/TL/2026	STPL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.
	5.	420/AT/2026	STPL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission System For Evacuation of Power From Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW) being established by the Petitioner.
	6.	220/TL/2026	SKPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
	7.	545/TD/2026	JRPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related

				matters), Regulations, 2020 for grant of an inter-state trading license.
	8.	**304/MP/2025**	**SEIL**	**Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.**
	9.	**153/MP/2024**	**NTPCREL**	**Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.**
	10.	**976/MP/2025**	**SEIL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.2.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/ withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and Interest, respectively.**
	11.	**251/MP/2023**	**SABSR-11PL**	**Petition under Sections 79 of the Electricity Act, 2003 readwith Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.**
	12.	**248/MP/2024**	**OSEL**	**Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges, if any.**
	13.	**173/MP/2026**	**NLCIL**	**Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements / Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche -III) under CPSU Scheme-Phase-II, pursuant to liberty granted by this Commission vide Order dated 31.12.2025.**
	14.	**757/MP/2025 alongwith IA No.93/2025**	**CEPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking**

				pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDCL)under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim reliefs).
	15.	**911/MP/2025 alongwith I.A.No.96/2026**	**ERAPL**	**Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events(Interlocutory application for amendments of the Petition).**
	16.	**235/MP/2026**	**WRLDC**	**Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 30 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.**
	17.	**4/MP/2026**	**CTUIL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1-MPZES Utilities Limited**
	18.	**59/MP/2026**	**NLCIL**	**Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills (Part-heard).**
	19.	**112/MP/2026**	**Vena Energy**	**Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, Adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present Petition in relation to its 160 MW Blended Wind Power Project in the state of Karnataka and pass consequential order(s.)**
	20.	**418/MP/2026**	**PGCIL**	**Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region.**
	21.	**572/MP/2026 alongwith I.A.Dy.No. 812/2026**	**TSPPL**	**Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to**

				time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement / Letter of Award route(Interlocutory application for interim reliefs).
	22.	**247/MP/2024 alongwith I.A.No.22/2025**	**GVK GPL**	**Petition to adjudicate the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012(Interlocutory application for additional claim).**
	23.	**168/MP/2023 alongwith I.A.No.143/2026**	**TPSL**	**Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event (Interlocutory application for amendments of the Petition).**
	24.	**775/MP/2025**	**TPSL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking increase in rate of Goods & Service Tax (GST) on the supply of renewable energy devices and parts along with supply of other goods and services as change in law event and consequential approval of the costs incurred by the Petitioner due to such change in law event.**
	25.	**394/MP/2026 alongwith I.A.No.134/2026**	**BSUL**	**Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking extension of the timeline for submission of Financial Closure documents up to 30.6.2027/extension of time for submission of Financial Closure documents for its 1200 MW Jalaun Ultra Mega Solar Park (Connectivity Application No. 2200000345) , and for setting aside/stay of the communications dated 03.08.2026 & 05.08.2026 issued by the CTUIL for revocation of connectivity(Interlocutory application for interim reliefs).**
	26.	**376/MP/2026**	**APNRL**	**Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non-compliance of the Order dated 30.08.2025 in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1.**
	27.	**510/MP/2026 alongwith I.A.No.170 & Dy.No.746/2026**	**AREJ17L**	**Petition under Sections 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events**

				under the PPAs dated 10.09.2020 and consequent directions against CTUIL to not revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs (Interlocutory application for interim reliefs and placing additional documents on record).
	28.	**535/MP/2026 alongwith I.A.No.176/2026**	**SGEL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Power Purchase Agreement dated 8.2.2024 and seeking directions qua release of PBG along with consequential reliefs.**
	29.	**242/MP/2026**	**LBPTL**	**Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the relevant provisions of the Transmission Service Agreement dated 14.02.2025, seeking declaration of Force Majeure and ancillary reliefs.**
	30.	**961/GT/2025**	**NTPC**	**Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-V (500MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	31.	**543/GT/2026**	**NTECL**	**Petition for approval of application towards determination of Supplementary Tariff for Emission Control System installed at NTECL Vallur Thermal power Station (1500 MW).**
	32.	**370/GT/2025**	**NUPPL**	**Petition for determination of tariff for the 2024-29 period, seeking determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 X 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.**
	33.	**391/GT/2019**	**JSWHEL**	**Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)**
	34.	**459/GT/2025**	**NTPC**	**Petition for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	35.	**171/GT/2025**	**NTPC**	**Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.**
	36.	**140/GT/2026**	**NHPC**	**Petition for truing up of tariff for the period 2019-24 and approval of the tariff for the period 2024-29, in respect of Teesta Low Dam-III Power Station.**
	37.	**977/GT/2025**	**NHPC**	**Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dhauliganga Power Station.**
	38.	**982/GT/2025**	**NTPC**	**Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	39.	**1017/GT/2025**	**NTPC**	**Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 01.04.2024 to 31.03.2029.**
	40.	**52/GT/2026**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.**
	41.	**656/GT/2025**	**DVC**	**Petition for determination of tariff for 2024-29 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.**

	42.	**116/GT/2026**	**NHPC**	**Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamera-II Power Station.**
	43.	**128/GT/2017**	**NEEPCO**	**Petition for approval of tariff of Tripura Gas Based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019 (Remand matter).**
	44.	**161/GT/2026**	**NLCIL**	**Petition for truing up of tariff for NLC Tamilnadu Power Limited (NTPL) (2x500MW) for the period from 1.4.2019 to 31.3.2024**
	45.	**139/GT/2026**	**NLCIL**	**Petition for determination of tariff for NLC Tamilnadu Power Limited (NTPL) (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029**
	46.	**162/GT/2026**	**RGPPL**	**Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	47.	**163/GT/2026**	**RGPPL**	**Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2024 to 31.3.2029**
	48.	**889/GT/2025**	**NTPC**	**Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	49.	**894/GT/2025**	**NTPC**	**Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	50.	**898/GT/2025**	**NTPC**	**Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.**
	51.	**985/GT/2025**	**NTPC**	**Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) (hereinafter called as Kahalgaon-II) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	52.	**762/GT/2025**	**NTPC**	**Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2024 to 31.3.2029.**
	53.	**991/GT/2025**	**NTPC**	**Petition for revision of tariff of Tanda Super Thermal Power Station Stage-II (1320 MW) for the period from Station COD (i.e. 1.7.2021) to 31.3.2024 after the truing up exercise.**
	54.	**941/GT/2025**	**NTPC**	**Petition for approval of tariff of Tanda Super Thermal Power Station Stage-II (2x660 MW) for the period from 1.4.2024 to 31.3.2029.**
	55.	**1013/GT/2025**	**NTPC**	**Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	56.	**947/GT/2025**	**NTPC**	**Petition for approval of tariff for Koldam Hydro Electric Project (4 x 200 MW) for the period 2024-29.**
	57.	**1025/GT/2025**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2019 to 31.3.2024.**
	58.	**19/GT/2026**	**DVC**	**Petition for determination of tariff for 2024-29 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2024 to 31.3.2029.**
	59.	**515/GT/2024**	**NEEPCO**	**Petition for carrying out truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of tariff for the period 1.4.2024 to 31.3.2029 in respect of PARE Hydro Electric Power Plant (110 MW).**
	60.	**1/GT/2026**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Chandrapura Thermal Power Station, Units 7 & 8 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.**
	61.	**183/GT/2026**	**DVC**	**Petition for determination of tariff for 2024-29 period of Chandrapura Thermal Power Station,**

				Units 7 & 8 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.
	62.	**793/GT/2025**	**NTPC**	**Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.**
	63.	**799/GT/2025**	**NTPC**	**Petition for approval of tariff of Muzaffarpur Thermal Power Station, Stage-II (2x195 MW) (hereinafter referred to as MTPS Stage-II)for the period from 1.4.2024 to 31.3.2029.**
	64.	**475/GT/2025**	**THDC**	**Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) for the period from COD of Unit-I i.e. 26.1.2025 to 31.3.2029 and for Dedicated Transmission Line from Khurja STPP (2x660MW) to Aligarh Substation from Commercial Operation Date i.e. 26.1.2025 till 31.3.2029.**
	65.	**35/RP/2026**	**NTPC**	**Petition for review of the Order dated 19.7.2026 in Petition No. 399/GT/2020 (On admission)**
	66.	**27/RP/2026**	**THDC**	**Petition for review of Order dated 31.3.2026 in Petition No. 485/GT/2024 filed by THDC India Limited.**
Coram; Chairperson Member (Tech.) Member (Law)	**67.**	**15/RP/2025**	**MPPMCL**	**Petition for review of the ex-parte judgment dated 29.1.2025 in Petition No.189/MP/2024.**

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
26.10.2026